

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO.2114

TO BE ANSWERED ON WEDNESDAY, THE 15.03.2017

Establishment of New Benches

2114. DR. RATNA DE (NAG):
SHRI MANOJ TIWARI:
SHRI DHARAMBIR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government plans to establish new benches of various High Courts across the country including Kolkata, Allahabad and Chandigarh;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether this initiative will help to provide time-bound justice to the citizens of the country and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

(a) to (c) : In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

Establishment of Bench(es) of High Courts is one of the several factors for providing time bound justice to citizens. Requests for establishment of High Court Benches in different parts of the country have been received from various sources including some State Governments. However, at present there is no proposal complete in all aspects pending for consideration by the Central Government including the High Courts of Calcutta, Allahabad and Punjab & Haryana.
